File No. RCD-12005/1/2021-Regulatory-FSSAI-Part(1) (E-1539)

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

(Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110002

Dated, 10 November, 2022

Subject: Clarification regarding sale of Hemp seeds and seed products (Hemp seed, Oil extracted from hemp seeds, Hemp seed flour)- reg.

In supersession to FSSAI's earlier order dated 17.10.2017 with the subject, 'Illegal manufacture/import/sale of products made from Hemp and Hemp seeds by some companies using FSSAI licence no. on its label', it is hereby clarified that 'Hemp seeds and seed products' have been standardized under sub-regulation 2.16 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

2. It has come to the notice of FSSAI that the E-commerce FBOs are not allowing listing of these products on their web portals, based on the order issued by FSSAI in 2017. Hence, it is advised to inform all the concerned FBOs that Hemp seeds and seed products are standardized under FSSR and such products may be allowed on E-commerce websites also, subject to holding a valid FSSAI license and compliance with the standards so prescribed.

This issues with the approval of Competent Authority.

(Inoshi Sharma)

Executive Director (CS)

Email: enforcement1@fssai.gov.in

To

- 1. All Regional Directors, FSSAI
- 2. All Central Licensing Authorities

Copy for information to:

- 1. SPS to CEO, FSSAI.
- 2. All Divisional Heads, FSSAI.
- 3. CTO- for uploading on FSSAI's website

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